

## Notifications and Orders

**(68) Delegation of Powers to Secretary, Chandigarh Housing Board for conversion purposes etc. -** No. 724 - UTFI - (1) - 2002 / 5484. - In supersession of the Chandigarh Administration, Finance Department's Notification bearing No. 1741 - UTFI (2) 2000 / 5998, dated the 27th June, 2000 and in exercise of the powers conferred under clause (g) of Section 2 of the Capital of Punjab (Development and Regulation) Act, 1952, and all other powers enabling him in this behalf, the Administrator, Union Territory, Chandigarh, hereby appoints the Secretary, Chandigarh Housing Board, Chandigarh, to be the Estate Officer for the following purposes, namely : -

(i) conversion from leasehold land tenure into freehold land tenure in terms of the Chandigarh conversion of Residential Leasehold Land Tenure into Freehold Land Tenure Rules, 1996 in respect of the land allotted to the Chandigarh Housing Board by the Chandigarh Administration for the construction of dwelling units under various Housing Schemes:

(ii) land transferred for allotment to various Co-operative House Building Societies, and

(iii) exercising of jurisdiction under the aforementioned Act of 1952 and the rules framed thereunder, in respect of such sites falling on the land allotted to the Chandigarh Housing Board by this Administration, as are converted into freehold tenure under the rules.

2. Further, the Administrator, Union Territory, Chandigarh, exercising the powers conferred by clause (e) of Section 2 of the Capital of Punjab (Development and Regulation) Act, 1952 and all other powers enabling him in this behalf, hereby appoints the Chief Executive Officer, Chandigarh Housing Board, as the Chief Administrator to perform the functions as such under this Act, in respect of such sites as mentioned above. (*Published in Chd. Admn. Gazette (Extra) dated June 13, 2002 at Pages 1658-59.*)